

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-516

IB-393/ND/2021

IA/2817/2022, IA/2398/2022, IA/3621/2022, IA/4814/2022

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

....Applicant

Vs.

Uday Estates Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 14.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Anuj K. Sinha, Adv. in IA/4814/2022

For the RP : Mr. Nilesh Sharma, RP with Ms. Aditi Sharma,
Ms. Divya Jagga, Advs.

ORDER

Ld. Counsel appearing for Resolution Professional submitted that this Adjudicating Authority has already reserved the order in the application filed for approval of plan thus hearing in the captioned application may be deferred till the order is pronounced in abovementioned IA. At her request hearing is deferred to **24.04.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)